

**COURT-II**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 1338 OF 2018 IN  
DFR NO. 2789 OF 2018**

**Dated: 1<sup>st</sup> October, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Paschim Gujarat Vij Company Ltd.**

**....Appellant(s)**

**Versus**

**Investment & Precision Casting Ltd. & Anr.**

**....Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Ms. Ranjitha Ramachandran  
Mr. Pulkit Agrawal,  
Ms. Poorva Saigal

Counsel for the Respondent(s) : --

**ORDER**

**(IA No. 1338 of 2018) – (Appl. for delay in filing)**

Learned counsel appearing for the Appellant prays for one week's time to file better affidavit in the instant IA.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

Learned counsel appearing for the Appellant is permitted to file better affidavit in the instant IA.

Re-list this matter on **10.10.2018**, as requested by the learned counsel appearing for Appellant.

**(S.D. Dubey)**  
**Technical Member**  
Pr/js

**(Justice N. K. Patil)**  
**Judicial Member**